

LOK SABHA DEBATES

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LOK SABHA

Monday, June 21, 1971 (Jyaishta
31, 1893 (SAKA))

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

MEMBERS SWORN

1. SHRI KUSHOK BAKULA (Ladakh—
Jammu & Kashmir)
2. SHRIMATI M. GODFREY (Nomi-
nated—Anglo-Indian)

ORAL ANSWERS TO QUESTIONS

Complaint about Corruptions in Supply Corps of Armed Forces and other Military Establishments

*603. SHRI S. P. BHATTACHARYYA :
Will the Minister of DEFENCE be pleased to
state :

(a) the number of complaints about corrup-
tion in the Supply Corps of the Armed Forces
and other military establishments, received
during 1969-70 and 1970-71 ; and

(b) whether there is adequate machinery
to investigate and book cases of this nature ?

THE MINISTER OF DEFENCE (SHRI
JAGJIWAN RAM) : (a) The number of
complaints received during the two years is as
follows :

1969-70	..	179
1970-71	..	132

(b) An adequate machinery exists for deal-
ing with such cases.

SHRI S. P. BHATTACHARYYA : What
steps will be taken against the persons who
have committed wrong ?

SHRI JAGJIWAN RAM : There is an
elaborate procedure laid down. Wherever
complaints are made, investigations are held
and if it is proved that the allegations have been
substantiated, disciplinary proceedings are
started against them and punishments are
awarded.

Complaint by Pakistan with U. N. Security Council about ban of over-flights of Pakistani Civil and Military Aircraft over Indian Territory

*605. SHRI P. K. DEO : Will the Minis-
ter of EXTERNAL AFFAIRS be pleased to
state :

(a) whether Pakistan recently lodged a
complaint with the U. N. Security Council
about the ban of over-flights of Pakistani civil
and military aircraft over the Indian territory
following the hijacking incident ; and

(b) if so, the reaction of Government in this
regard ?

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : (a) The
Permanent Representative of Pakistan to the
United Nations has addressed two letters to
the president of the Security Council on the
subject in February and May this year.

(b) The Government of India has informed
the President of the Security Council of the
facts of the case. We have emphasised to
members of the Security Council as well as to
the rest of the world that Pakistan has been
guilty of violating international law and
endangering civil aviation in the sub-conti-
nent by its involvement in the hijacking and,
the wanton blowing up of the Indian plane